

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 28/2015-Customs

New Delhi, the 30th April, 2015

G.S.R. (E). - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 12/2012-Customs, dated the 17th March, 2012 which was published in the Gazette of India, Extraordinary *vide* number G.S.R. 185(E), dated the 17th March, 2012, namely: -

In the said notification, in the Table,-

- (i) against S. No. 76, for the entry in column (4), the entry “40%” shall be substituted;
- (ii) against S. No. 77, for the entry in column (4), the entry “40%” shall be substituted;
- (iii) against S. No. 78, for the entry in column (4), the entry “40%” shall be substituted;
- (iv) against S. No. 113, for the entry in column (4), the entry “Nil” shall be substituted;
- (v) serial number 113A and the entries relating thereto shall be omitted;
- (vi) in S. No. 252, against item (ii) of column (3), for the entry in column (4), the entry “25% or Rs.30/- per kg, whichever is lower” shall be substituted;
- (vii) against S. No. 276, for the entry in column (4), the entry “10%” shall be substituted;
- (viii) against S. No. 428A, for the entry in column (3), the entry “Digital Still Image Video Cameras” shall be substituted;
- (ix) against S. No. 429, for the entry in column (3), the entry “Parts and components of Digital Still Image Video Cameras” shall be substituted.

[F. No. 334/5/2015-TRU]

[Akshay Joshi]
Under Secretary to the Government of India

Note.- The principal notification No. 12/2012-Customs, dated the 17th March, 2012 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide*, number G.S.R. 185(E), dated the 17th March, 2012 and last amended by Notification No. 27/2015-Customs, dated the 17th April, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide*, number G.S.R. 302(E) dated the 17th April, 2015.